

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**E.P. NO. 02 OF 2018 IN**  
**APPEAL NO. 137 OF 2013**

**Dated: 14<sup>th</sup> November, 2018**

**Present : Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**T.T. Limited** ... **Petitioner (s)**

**Vs.**

**Tamil Nadu Generation & Distribution Corporation**  
**Ltd. & Anr.** ... **Respondent(s)**

Counsel for the Petitioner (s) : Ms. Shilpi Jain Sharma

Counsel for the Respondent(s) : Mr. S.Vallinayagam  
Ms. Amali for R-1

**ORDER**

Learned counsel, Mr. S. Vallinayagam, appearing for the first Respondent prays for two weeks time to enable him to go through the statement made by the execution petitioner in its rejoinder submission and to make his submission in this matter.

Submission made by the learned counsel appearing for the first Respondent, as stated supra, is placed on record.

Two weeks time is granted to the learned counsel appearing for the first Respondent to enable him to go through the statement made by the execution petitioner in its rejoinder submission and to make his submission in this matter.

List this matter on **03.12.2018**, as requested.

**(S.D. Dubey)**  
**Technical Member**  
vt/pk

**(Justice N.K. Patil)**  
**Judicial Member**